22

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 49/252/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company:

Unati Devcom Pvt Ltd

(Sameer Khan)

V/s.

Registrar of Companies, Gwalior.

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Tigar human Theukar.

PCS

2

ORDER

Learned PCS Mr. Jigarkumar Thakkar present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed but 15 days' time is not over.

Appellant filed latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Appellant is directed to inform ROC date of hearing and shall file proof of service.

List the matter 10.01.2018 for objections of ROC and for hearing.

Aburou

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 30th day of November, 2017.